MINISTRY OF RURAL DEVELOPMENT

NOTIFICATION

New Delhi, the 30th September, 2011

S.O. 2265(E).—In exercise of the powers conferred by sub-paragraph (ix) of Paragraph 1 of the Schedule I of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (42 of 2005), the Central Government, in consultation with the State Governments, hereby notifies the following work to be included in the Schemes of the State Government, namely:—

Access to sanitation facilities in convergence with the Total Sanitation Campaign of the Ministry of Drinking Water and Sanitation in the Government of India and in accordance with the guidelines or instructions issued by the Central Government from time to time.


D.K. Jain, Jt. Secy.

MINISTRY OF RURAL DEVELOPMENT

[Note 1-11017/41/2011-MGNREGA]
NOTIFICATION

New Delhi, the 30th September, 2011

S.O. 2266(E).—In exercise of the powers conferred by sub-section (1) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (42 of 2005), the Central Government, on being satisfied that it is necessary and expedient to do so, hereby makes the following further amendments in the Schedule II to the said Act, namely:—

2. In the said Schedule, for paragraph 7, the following paragraph shall be substituted, namely:—

"7. Application for work must be for at least fourteen days of continuous work, other than the works relating to access to sanitation facilities, for which application for work must be for at least six days of continuous work."


D.K. JAIN, Jt. Secy.

Note: Schedule II of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 (42 of 2005) has been amended vide following Notification Numbers:

1. S.O. 324(E), dated the 6th March, 2007
2. S.O. 802(E), dated the 2nd April, 2008
3. S.O. 2188(E), dated the 11th September, 2008
4. S.O. 2999(E), dated the 31st December, 2008
5. S.O. 513(E), dated the 19th February, 2009